

FIR No. 46/2020

P.S. I.P. Estate

Proceedings taken up through CISCO WebEx (VC Facility)

29.07.2020

File taken up on an application for supply of police report u/s 207 Cr.P.C.

Present: Ld. counsel for the accused.

Vide order dated 24.07.2020, the concerned court had directed to register the police report filed as per rules. Vide the same order, it was also directed that the said police report be also uploaded in pdf format on CCTNS for registration in ICJS. However, it is noted that the same has not been done by the IO till today and therefore, copy of the police report has still not been provided u/s 207 Cr.P.C to the accused/his counsel. In this regard, the present application has been filed since bail proceedings are listed for hearing before Ld. Sessions Court on 31.07.2020 for which copy of police report is required.

Application perused.

It is hereby ordered that copy of the police report be provided to the Ld. counsel of the accused against acknowledgement forthwith, in physical form or electronically. Moreover, the order dated 24.07.2020 be also complied with by the IO concerned without further delay in the abovementioned terms.

Copy of this order be uploaded on the District Court Website and be given to the Ld. counsel of the accused without delay.

(Gaurav Sharma)

LMM/NI Act-03/Central

29.07.2020